

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:418  
ANSWERED ON:20.11.2009  
SETTING UP OF HOMOEOPATHIC COLLEGES  
Gangaram Shri Awale Jaywant

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the process and norms fixed for setting up Homoeopathic Colleges in the country;
- (b) the details of eligibility conditions and facilities required for converting institutes into colleges and the name of the agency deputed for the purpose;
- (c) whether the Government has given approval for setting up of Homoeopathic Colleges in some States during the last three years and the current year; and
- (d) if so, the details thereof, State-wise/location-wise?

**Answer**

THE MINISTER OF STATE FOR HEALTH AND FAMILY WELFARE(SHRI S. GANDHISELVAN)

(a) As per provision under section 12A of the Homoeopathic Central Council (Amendment) Act, 2002, applications received from any University or Trust, but does not include the Central Government, are forwarded to Central Council of Homoeopathy seeking their comments.

The CCH's recommendation is considered by the Department and processed for approval of competent authority.

The norms, as indicated below, are being followed for considering proposal for setting up of new Homoeopathic colleges.

1. Land requirement: single plot measuring not less than 7 1/2 acres for admission to 50 students and 10 acres for 100 students. The land must be owned or should have 99 years lease.
2. Essentiality certificate: NOC from the concerned State Government.
3. Consent of affiliation from the concerned University.
4. Own Hospital of Homoeopathy not less than 50 beds.
5. No admission should be done by the Trust/ Society before grant of permission of Central Government.
6. Performance Bank guarantee valid for a period of five years in favour of CCH for Rs 100.00 lakhs for 50 students and Rs 20.00 lakhs per 10 or less admissions above the admission capacity of 50 upto 100 admissions.
7. Non-refundable application fee of 3.50 Lakhs in favour of Central Council of Homoeopathy.

(b) There is no provision for converting institute into colleges in the Homoeopathy Central Council Act, 1973 subsequently amended in 2002.

(c) & (d) Yes. The State-wise and location-wise details are enclosed as Annexure.